

**CENTRAL ADMINISTRATIVE TRIBUNAL  
JAMMU BENCH, JAMMU**



Hearing through video conferencing

T.A./61/02511/2020

MA 61/00283/2021

This the 22<sup>nd</sup> day of February, 2021

**HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)**  
**HON'BLE MR. ANAND MATHUR, MEMBER (A)**

Dr. Rabinder Singh, Aged 32 years, Son of S. Avtar Singh, R/o H.No. 340, Sector 1, Channi Himmat, Jammu.

.....Applicants  
(Advocate: Mr Govind Raina)

**Versus**

Central University of Jammu, Rahya Suchani (Bagla) District Samba  
Through its Registrar AND 03 OTHERS.

.....Respondents

**O R D E R**  
**[O R A L]**

**Hon'ble Mr. Anand Mathur, Member (A):**

The present TA has been received by way of transfer from The Hon'ble High Court of Jammu & Kashmir at Jammu vide order dated 13.07.2020.

2. The present TA has been filed seeking relief from Central University of Jammu. It has been submitted at the Bar, citing order of this Tribunal passed in T.A. No. 061/01695/2020 dated 02.11.2020 by way of MA No. 60/00283/21, that since the respondent Central University of Jammu has not been brought within the jurisdiction of this Tribunal by a notification to be issued by the Central Government under Sec. 14 (2) of the Administrative Tribunal Act, 1985, the Tribunal cannot assume jurisdiction in respect of any service matter pertaining to the University under the Act. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute in the Central University of Jammu. Accordingly, present T.A. is closed and M.A. is accordingly disposed of.

3. Since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Registrar (Judicial), High Court of Jammu & Kashmir at Srinagar to be placed before the Hon'ble Bench for further orders.

4. Both the parties are directed to appear before the Registrar (Judicial), High Court of Jammu & Kashmir at Jammu on 17.03.2021.

**(ANAND MATHUR)**  
**MEMBER (A)**

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**(RAKESH SAGAR JAIN)**  
**MEMBER (J)**